IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 6/2002 (OA 426/1999)

DATE OF ORDER: 9.1.2003

- 1. Bassu son of Shri Himchand-
- 2. Ramli son of Shri Kala.
- 3. Navji son of Shri Pema.
- 4. Ratani son of Shri Khoona.
- 5. Chhayan son of Shri Laloo.
- 6. Alaku son of Shri Suniya.
- 7. Rana son of Dhanji.
- 8. Navala son of Shri Motiya.
- 9. Kesha son of Shri Panji.

Applicants Nos. 1 to 7 are working under DRM, Jaipur (Western Railway) Jaipur and applicants Nos. 8 & 9 are working under DRM KOta, (Western Railway), Kota.

....Applicants.

VERSUS

- 1. Shri K.K. Agarwal, General Manager, Western Railway, Churchgate, Mumbai.
- 2. Shri S.K. Mittal, Chief Engineer (C) ITT, Churchgate, Western Railway, Mumhai.
- 3 Shri R.K. Meena, Divisional Railway Manager, Western Railway, Mumbai.
- A. Shri Tshwar Chand Sharma, Divisional Railway Manager, Western Railway, Kota.

....Respondents.

Mr. Rajvir Sharma, Counsel for the applicant.

Mr. s.s. Hassan, Counsel for the respondents.

CORAM

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER_(ORAL)

This Contempt Petition has been filed for alleged wilful disobedience of the order of the Tribunal dated 24.5.2001 passed in OA No. 426/99.

Respondents have filed the reply. In their reply, they have stated that the order of the Tribunal has been fully complied with. The learned counsel for the applicant submits that the order of the Tribunal has not been fully complied with in as much as respondent's order only says that TA is payable. The learned counsel for the respondents submits that includes DA also. Therefore, this order should be taken as payment for TA and DA also. In view of the submission of the learned counsel for the respondents, this CP is, therefore, dismissed. Noticees are discharged.

(M.L. WHATHAM)

MEMBER (J)

(H.O.GUPTA)

MEMBER (A)